## Annexure - 3 A. Gangwal Real Estate LLP, CIRP commenced on 22.06.2025; List of reditors as on 12.09.2025 List of secured financial creditors (other than financial creditors belonging to any class of creditors)

			D	etali of claim received	Details of claim admitted										
	S. No.	Name of Creditor	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party		Amount of	Amount of any mutual dues, that may be set off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
	1	ajasthan State idustrial levelopment & investment orporation Ltd.	04.09.2025	1,07,29,31,169	1,07,29,31,169	Secured Financial Debt against property	1,07,29,31,169	1,07,29,31,169	No	42.40%	₹ 0.000	₹ 0.00	₹0.00	₹0.00	The loan is secured against immovable proper situated at AS, Airport Enclave, (Airport Plaza Extention) Tonk Road, Japiur. The secured property has aiready been auctioned by RIICC and regarding this litigation is pending before Hon'ble High Court of Rajasthan and there is stay on cancellation of auction.
Ī	1	Total		₹ 1,07,29,31,169.00	₹ 1,07,29,31,169.00		₹ 1,07,29,31,169.00	₹ 1,07,29,31,169.00		42.40%	₹ 0.00	₹ 0.00	₹ 0.00	₹ 0.00	

1. As per Regulation 14 of IBC 2016—
Where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional are the claim based on the information available with him. The interim resolution professional or the resolution professional are the claim based on the information available with him. The interim resolution professional are the claim based on the information available with him. The interim resolution professional are the claim based on the information available with him.

- 2. The claims if not submitted in appropriate claim form have been provisionally admitted at notional amount of Rs. 1.
- 3. Claims have been provisionally admitted by IRP on the basis of records / documents submitted by the creditors, as the updated books of accounts of the Corporate Debtor are still not made available to IRP.
- 4. The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.
- 5. Information / evidence / clarification may also be pending from Operational Creditor/Management/Employees for the claims under further verification.

8(1) 8(2)(a) 8(2)(b)

A person claiming to be a financial creditor, other than a financial creditor belonging to a class of creditors, shall submit claim with proof to the interim resolution professional in electronic form in Form C of the Schedule-I:

the records available with an supported by financial statements as evidence of the debt; fary.